

Order No. 249/2020 (Administrative)

It has been reported by the Joint Director Prosecution, Barabanki vide his letter no. Abhi-Covid-19-Suchna/2020 dated 07.09.2020 that court Moharrir posted in the Court of Addl District & Session Judge/FTC, Court No. 36 and Additional Chief Judicial Magistrate, Court No. 16, Barabanki have been found COVID positive on dated 06.09.2020 & 07.09.2020 respectively.

Chief Medical Officer Barabanki, has also informed vide his letter no. Covid-19/case/report/2020-21/Memo dated 08.09.2020 that and Sri Ramesh Chandra, Junior Assistant and Smt. Kalpana Chaudhary, Process Server, posted in the Court of Additional Chief Judicial Magistrate, Court No. 25, Barabanki, have been found Corona Positive today dated 08.09.2020 and he advised to close the Court working for one day.

Therefore, it is ordered that the District Court, Barabanki shall remain closed on dated 09.09.2020, except Family Courts, in pursuance to the guidelines contained in Para No. 15 of Letter No. 1117/LXXXVII-CPC/e-Courts/Allahabad dated 03.06.2020, issued by the Hon'ble High Court.

It is made clear that the Courts of, the Session Judge, Special Judge SC/ST Act, Special Judge EC Act, Special Judge POCSO Act, Courts dealing with cases of Gangster Act & NDPS Act, Chief Judicial Magistrate, Civil Judge (Sr. Div.), Civil Judge (Jr. Div), Court No.13 and Civil Judge (Jr. Div), Ramsanehighat, Court No. 14, Barabanki, shall take up the judicial work through video conferencing from their residential office, pertaining to the matters as contained in clause 'a' to 'f' of Para 2 of letter no. 1298/LXXXVII-CPC/e-Courts/Allahabad, dated 28.07.2020, of the Hon'ble High Court, by mode of JITSI Video-Conferencing software, as provided in the guidelines contained in the said letter.

Services of minimal Court Staff shall be taken for conducting of Court proceeding through the Video-Conferencing.

Nodal Officer Computer and System Officer to make necessary arrangement for receiving of Bail Application/ Urgent matters online, and also provide necessary assistance in respect of Court proceedings through Video-Conferencing.

It is also made clear that entry of the Lawyers and litigants in the District Court Complex is prohibited for the said period.

The Outlying Court at Haidergarh shall work as usual.

Computer Section, Administrative Office, Account Section and Nazarat Section shall remain open for urgent administrative work and for implementation of orders and direction received from the Hon'ble High Court.

I/c Chief Judicial Magistrate, Barabanki, to make necessary arrangement in regard to remand of accused U/s 167 Cr.p.c. as per usual holiday practice and Sri Nityand Shrinet, Special Judge SC/ST Act shall take remand of under trial prisoners of his court as well as all other additional Sessions courts.

The District Magistrate and Chief Medical Officer, Barabanki, to ensure complete sanitization of District Court premises and the court rooms.

General dates of 03.10.2020 is fixed for the cases listed on 09.09.2020 for all the Courts of Barabanki Judgeship, except bail matters, cases of under trial prisoners, old cases, and the cases at final stage.

This order be uploaded on the website of District Court Barabanki, for information to general public.

Let information be sent to the Hon'ble High Court.

Inform all concerned.

Anupama Gopal Nigam
8.9.2020
(Anupama Gopal Nigam)
I/c District Judge,
Barabanki,
08.09.2020